

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 7/MP/2019 alongwith IA No.10/2019

Subject : Petition under Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and the detailed procedure 2018 for directing PGCIL to *inter-alia* grant revised LTA to the Petitioner.

Petitioner : Srijan Energy Systems Pvt. Ltd. (SESPL)

Respondent : Power Grid Corporation of India Ltd.

Date of hearing : 20.3.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Buddy Ranganadhan, Advocate, SESPL
Ms. Kritika Angirish, Advocate, SESPL
Shri Samiron Borkataky, Advocate, SESPL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Bhaskar Wagh, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for PGCIL submitted that Petitioner has made an application for grant of revised LTA which is under process. Learned counsel requested for 10 days time to place on record requisite documents alongwith the reply of the petition and IA. Learned Counsel for the Petitioner had no objection in this regard.

2. After hearing the learned counsel for PGCIL, the Commission directed the PGCIL to file its reply, by 5.4.2019 with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before 15.4.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension will be granted on that account.

3. The Commission directed PGCIL not to take any coercive measure against the Petitioner till the next date of hearing. Accordingly, the Commission disposed of the I.A No. 10/2019.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**